

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

202. C.P. (IB)/506(MB)2022

IN THE MATTER OF

Dmi Finance Private Limited

Vs

Goldsouk Infrastructure Private Limited

Section 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 18.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:-Adv. Charles D'souza (VC)

For the Respondent:

ORDER

The matter has been called up twice. There is no representation on behalf of the Respondent despite service. In the interest of justice one last opportunity is granted.

Notice of Motion: - Registry as well as Applicants are directed to serve the notice to the Respondent and to submit service report along with copy sent to Respondent, postal receipt, track report/acknowledgement before the next date of hearing. Upon service, the Respondent is directed to file the reply, at least seven days before the next date of hearing by serving an advance copy to the Counsel opposite. Adjourned to **20.08.2024**.

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)